

Central Administrative Tribunal  
Principal Bench: New Delhi

(V)

OA No. 810/93

Date of decision: 28.04.1993.

Ms. S.K. Srivastava

...Petitioner

Versus

Union of India through  
Director General, I.C.A.R., New  
Delhi & Another

...Respondents

Coram:-

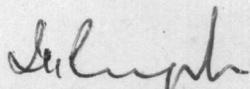
The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner

Shri B.B. Srivastava, Counsel.

Judgement(Oral)  
(Hon'ble Mr. I.K. Rasgotra, Member(A))

The learned counsel for the petitioner seeks withdrawal of the O.A. with liberty to agitate the matter in accordance with law, if so advised. Allowed. All the four copies of the O.A. be returned to him.

  
(I.K. RASGOTRA)  
MEMBER(A)

San.